Minutes of the Policy Relaxation Committee

Meeting no. 21/AM14 held on 17.09.2013 at 11.30 A.M.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1. Shri D. K. Singh, Addl. DGFT
2. Shri V.K. Srivastava Addl. DGFT
3. Shri L.B. Singhal Addl. DGFT
4. Shri Jaikant Singh Addl. DGFT
6. Shri S.K. Samal Jt. DGFT
7. Shri Jay Karan Singh Jt. DGFT
8. Shri Hardeep Singh Jt.DGFT
9. Sh. Ajay Kumar Srivasta Jt. DGFT
9. Shri Akash Taneja Jt. DGFT
10. Shri S.K. Mohapatra Dy. DGFT
11. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Super Olefins Pvt. Ltd, Hyderabad
F.No. 01/60/162/1235/AM12/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for review of PRC decision taken in Meeting No. 45/AM12 dated 27.03.2012 for revalidation of DFIA No. 0910038643 dated 23.07.2009.

The Committee observed that the firm submitted its request to RA for enhancement of quantity & EO fulfillment on 07.09.2011 and RA issued the EO discharge certificate by amendment sheet on 09.01.2012. The Committee decided to seek a chronology of events between the period of submission of request by the firm i.e. 07.09.2011 and issue of amendment sheet by the RA i.e. 09.01.2012, from the applicant. Accordingly, case deferred.

(Action: Applicant)

Case No.2. M/s Buildmet Fibres Pvt. Ltd, Doddaballapur
F.No. 01/60/162/867/AM13/EFGC (PRC)

PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for review of PRC decision taken in Meeting No. 37/AM13 dated 22.01.2013 for revalidation of Advance Authorization No. 0710068446 dated 20.11.2009.

The Committee noted that the firm has not adduced any new grounds for reconsideration. Hence, the Committee reiterated its decision taken in its Meeting No. 37/AM13 dated 22.01.2013

Case No.3. M/s Haldiram Snacks Pvt. Ltd, Noida
F.No. 01/60/162/901/AM13/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for review of PRC decision taken in Meeting No. 01/AM14 dated 02.04.2013 for condonation of non-mentioning the six of packing material under Advance Authorization No. 0510252829 dated 18.11.2009 for EODC / Redemption.

The Committee reviewed the decision of PRC Meeting No. 01/AM14 dated 02.04.2013 and noted that if the applicant is not in a position to produce any document attested by the excise for the purpose of co-relation then non-mentioning of size of packing material on shipping bill cannot be condoned. The applicant is hereby directed to get their case regularized in terms of PN 22 dated 12.8.2013 or under Para 4.28 of HBP.

(**Action: RA CLA New Delhi**. If the party fails to get the case regularized in terms of PN 22 dated 12.8.2013 or Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.4. M/s Naval Prakash Avikem Pvt. Ltd, Mumbai F.No. 01/60/162/912/AM13/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for review of PRC decision taken in Meeting No. 39/AM13 dated 12.02.2013 for revalidation of Advance Authorization No. 0310577844 dated 08.06.2010.

The Committee noted that the firm has not adduced any new grounds for reconsideration. Hence, the Committee decided that there is no need to review its decision taken in its Meeting No. 39/AM13 dated 12.02.2013.

Case No.5. M/s Techno Economics Services Pvt. Ltd, Thane
F.No. 01/60/162/461/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310387287 dated 28.06.2006 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended from 06 months to 12 months i.e. upto 31.07.2007 from the date of first import consignment.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action : RA, Mumbai)**

Case No.6. M/s Techno Economics Services Pvt. Ltd, Thane
F.No. 01/60/162/459/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310248115 dated 19.01.2004 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended from 06 months to 12 months i.e. upto 31.01.2005 from the date of first import consignment.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action : RA, Mumbai)**

Case No.7. M/s Techno Economics Services Pvt. Ltd, Thane
F.No. 01/60/162/458/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310448103 dated 26.10.2007 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended from 06 months to 12 months i.e. upto 31.10.2008 from the date of first import consignment.
II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
IV. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.
V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(**Action : RA, Mumbai)**

Case No.8. M/s Techno Economics Services Pvt. Ltd, Thane
F.No. 01/60/162/462/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310451193 dated 22.11.2007 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended from 06 months to 12 months i.e. upto 31.03.2010 from the date of first import consignment.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action : RA, Mumbai)**

Case No.9. M/s Arvind Ltd, Bangalore
F.No. 01/60/162/448/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710070138 dated 22.02.2010.

The committee noted that no considerable exports within the original EO period of 36 months is made which form merit of the case, hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP or in terms of PN 22 dated 12.8.2013.

(**Action: RA Bangalore**. If the party fails to get the case regularized in terms of Para 4.28 of HBP or PN 22 dated 12.8.2013 within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.10. M/s Umed Sizers, Sangli
F.No. 01/60/162/464/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for revalidation of DEPB Authorization No. 3110047618 dated 30.03.2011.

The Committee noted that due to data transmission error the firm could not utilize the DEPB in question. Therefore, it was decided to revalidate the aforesaid scrip for 3 months from the date of transmission of said amendment to ICEGATE Custom. The EDI Section will ensure that DEPB is transmitted to Custom server at the earliest.

(**Action : EDI/RA, Pune**)

Case No.11. M/s Aurobindo Pharma Ltd, Hyderabad
F.No. 01/94/180/70/AM10/PC-4
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for review of PRC decision taken in Meeting No. 01/AM08 dated 25.05.2007 for EOP extension of Advance Authorization No. 0910013320 dated 11.03.2003.

The Committee noted that CESTAT has remanded back the case to Commissioner of Customs for re-examination and situation has not changed since the decision of PRC dt. 25.5.2007. Therefore, it was decided to maintain earlier decision of PRC dated 25.5.2007. Let Customs Authority decide the case first then only view could be taken in the case.

Case No.12. M/s KEI Industries Ltd, New Delhi
F.No. 01/60/162/189/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0510186581 dated 13.07.2006.

The Committee deliberated the case at length and noted that Norms Committee took more than four years to fix the norms by which time the export obligation period of the Advance Authorisation had expired. Hence the following decision was taken:

i. Export obligation period is extended for three months from the date of endorsement.
ii. Since EO has been fulfilled more than 100% in value terms, no composition fee shall be levied. However, minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained at the time of discharge of obligation.
iii. The applicant is advised to submit the authorization as early as possible for endorsement to RA. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.

(**Action : RA CLA, New Delhi/ Applicant**)

Case No.13. M/s Berger Paints India Ltd, Kolkata
F.No. 01/60/162/410/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for relaxation of policy condition for not endorsing Advance Authorization No. in the relevant supply documents (i.e. ARE3 Forms) and ARE-3 along with the central excise invoices may be accepted towards discharge of export obligation against Advance Authorization No. 0210064992 dated 27.05.2004.

The Committee deliberated the case at length and perused the documents submitted by the firm. The Committee noted that though Advance Authorization Number and File No. is not mentioned on ARE-3, however, the excise copy of invoices bears the Authorization number under which goods were removed for supply the same to EOU under ARE-3. And, the ARE-3 bears details of relevant invoice number and date etc. Therefore, it was decided to allow discharge after proper verification of export obligation against the excise invoices which bears Advance Authorization Number and co-related with ARE-3.

(Action: RA, Kolkata)

Case No.14. M/s YKK India Pvt. Ltd, Gurgaon
F.No. 01/60/162/452/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for condonation of non mentioning the details of Advance Authorization No. 0510213724 dated 18.12.2007 on ARE-3 Form.

The committee deliberated the case at length and noted that Authorization details were not mentioned on ARE-3. However, it is not clear whether reference of Advance Authorization or file under which the said Advance Authorization is issued were mentioned or not. The Committee therefore decided that if Advance Authorization number or file no. is mentioned on excise attested invoices and ARE-3 bears details of the said invoices then documents shall be accepted towards discharge of export obligation.

(**Action: RA CLA New Delhi**. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.15. M/s YKK India Pvt. Ltd, Gurgaon
F.No. 01/60/162/453/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for condonation of non mentioning the details of Advance Authorization No. 0510212450 dated 23.11.2007 on ARE-3 Form.

The committee deliberated the case at length and noted that Authorization details were not mentioned on ARE-3. However, it is not clear whether reference of Advance Authorization or file under which the said Advance Authorization is issued were mentioned or not. The Committee therefore decided that if Advance Authorization number or file no. is mentioned on excise attested invoices and ARE-3 bears details of the said invoices then documents shall be accepted towards discharge of export obligation.

(**Action: RA CLA New Delhi**. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.16. M/s Arkay Fabsteel Systems Pvt. Ltd, Haryana (Former Arkay Industries)
F.No. 01/60/162/421/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for condoning the procedural lapse of non-mentioning the Authorization No. 0510198035 dated 17.01.2007 on shipping bills.

The Committee noted that while making export, the applicant did not mention Advance Authorization/file details on it. However, the Committee decided to allow discharge of export obligation provided details of Advance Authorization or File under which said Authorisation was issued is mentioned in the ARE-1 and reference of these ARE-1 is mentioned on shipping bill. Provided further, that shipping bills are not “free shipping bills” and exports were made under any export promotional scheme.

Case No.17. M/s Gharda Chemicals Ltd, Mumbai
F.No. 01/60/162/387/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for issuance of DEPB for export made during 2008.

The Committee noted that the firm could not apply for DEPB since they obtained the BRCs only in December 2011 and Jan-Feb, 2012 from the concerned banks. The bank has justified that delay in issuance of BRC is due to shifting of premise from one place to other. However, keeping in view the facts, the Committee decided that the DEPB may be issued by RA subject to fulfillment of other conditions/procedures with a late cut of 10% on the entitlement.

(RA- Mumbai)

Case No.18. M/s Medreich Limited, Bangalore
F.No. 01/60/162/108/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for clubbing of 2 Advance Authorizations No. 0710076192 dated 22.12.2010 and 0710079388 dated 26.05.2011 issued under PC-9 condition.

After deliberating the case at length the following decisions were taken:

I. Clubbing of above referred two Authoriastions is allowed.
II. EOP is extended upto 30.6.2012 (six months) against Advance Authorizations No. 0710076192 dated 22.12.2010.

III. Export made in the subsequent Authorization but till 30.6.2012 shall only be taken into account towards clubbing.
IV. The extension is allowed subject to payment of composition fee @ 0.5% on FOB value of export made after 31.12.2011 but till 30.6.2012.
V. Minimum value addition of 15% shall be ensured. This 15% value addition for evaluating entitlement is to be applied on the entire FOB value and CIF value of the Authorization to be clubbed.
VI. This is subject to the condition that no adjudication order is issued against any Authorization to be clubbed.

(**Action : RA, Bangalore**)

Case No.19. M/s Adcock Ingram, Bangalore
F.No. 01/60/162/651/AM13/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0710064390 dated 28.04.2009 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended from 06 months to 12 months i.e. upto 31.05.2010 months from the date of first import consignment.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
IV. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.
V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(**Action : RA, Bangalore)**

Case No.20. M/s Simbhaoli Sugars Limited, New Delhi
F.No. 01/60/162/466/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0510271620 dated 27.08.2010.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended upto 31.03.2014 or 6 months from the date of endorsement, whichever is earlier.
ii. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
iii. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (even if pro-rata) in proportion to import made within original obligation period.

iv. The applicant is advised to submit the authorization as early as possible for endorsement to RA. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization.

(**Action : RA CLA, New Delhi/ Applicant**)

Case No.21. M/s Haldia Petrochemicals Ltd, Kolkata
F.No. 01/60/162/443/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for clubbing of 2 Advance Authorizations No. 0210138844 dated 04.03.2010 & 0210185071 dated 04.01.2013.

After deliberating the case at length the following decisions were taken:

I. Clubbing of the 2 advance authorizations as referred above is allowed, subject to the condition that no redemption letter or adjudication order is issued against any authorization to be clubbed.
II. This is only for regularization and closure purpose and not for any further exports/imports. However, exports which is affected within the extended validity of earliest authorization shall only be taken into account for clubbing purpose.
III. Extension upto 48 months in EOP in the first authorization is allowed subject to payment of composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
IV. Even after clubbing, shortfall if any, may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(**Action : RA, Kolkata)**

Case No.22. M/s Shri Govindaraja Mills Ltd, Tamilnadu
F.No. 01/94/180/00089/AM14/PC-4(B)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for re-instatement of DEPB No. 3510036343 dated 25.11.2011.

The Committee noted that PN 67 dated 4.8.2011 allows DEPB benefits on export of cotton yarn with effect from 1.4.2011. The PC NO. 47 dated 8.11.2011 clarifies that export made from 1.4.2011 to 4.8.2011 under “free shipping bills” shall also be eligible for DEPB benefits. The Committee also noted that in terms of Para 9.12 “Wherever Procedural Policy provisions have been modified to disadvantage of exporter, same shall not be applicable to consignment already handed over to Custom for examination and subsequent exports upto Public Notice/Notification date”.

The Committee therefore decided that applicant may submit to PRC documentary evidence to the effect that goods were handed over to the Customs on or before 4.8.2011.

(Action: RA, Madurai)

Case No.23. M/s Alicon Castalloy Limited, Pune
F.No. 01/60/162/792/AM13/EFGC(PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for review of PRC decision taken in Meeting No. 36/AM13 dated 15.01.2013 for EOP extension of Advance Authorization No. 3110032573 dated 05.02.2008.

The Committee discussed the decision of PRC Meeting No. 36/AM13 dated 15.01.2013 and noted that earlier the applicant submitted request for clubbing of two Authorizations and the Authorization under reference was one of them. However, PRC allowed EOP extension upto 48 months for regularization purpose only. Now, they are saying that they completed export only 26% within original validity and rest 21.18% outside of EO period that is also under “free shipping bills”. This plea that Customs did not allow to mention Authorization No. on shipping bill is not acceptable to the Committee because shipping bill is filed by exporter and not by Customs. So this is upto the exporter to mention the details whatsoever they want. If customs had objected, they would have clear goods under provisional shipment. Hence, the Committee did not accede to the request.

(**Action: RA Pune**. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.24. M/s Flextuff International Limited, MP
F.No. 01/60/162/876/AM12/EFGC(PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for revalidation of Advance Authorization No. 1110019283 dated 31.12.2008.

The Committee noted that due to data transmission error the firm could not utilize the Advance Authorization in question. Therefore, it was decided to revalidate the aforesaid scrip for 3 months from the date of transmission of said amendment to ICEGATE Custom. The EDI Section will ensure that Advance Authorization is transmitted to Custom server at the earliest.

(**Action : EDI/RA, Bhopal**)

Case No.25. M/s Rave Scans Pvt. Ltd, New Delhi

F.No. 01/60/162/1829/AM11/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for revalidation of DFIA No. 0510221735 dated 06.06.2008.

The committee noted that the applicant had submitted application for revalidation of Authorization on 28.5.2010 without prescribed fee. They replied to deficiency letter issued by RA, CLA only on 3.12.2010 hence delay cannot be attributed at the end of RA. The Committee therefore did not accept to the request.

Case No.26. M/s KLJ Plasticizers Limited, New Delhi
F.No. 01/60/162/312/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for revalidation of Advance Authorization No. 0510249772 dated 23.09.2009.

The committee noted that there was no delay on the part of RA/Custom in transmitting the data and did not find any merit to relax the policy hence rejected the request.

Case No.27. M/s Good-day Foods Ltd, Thane
F.No. 01/60/162/457/AM14/EFGC (PRC)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for EOP extension of Advance Authorization No. 0310518965 dated 07.05.2009.

The Committee deliberated the case at length and noted that the Norms Committee fixed the norms on 13.5.2010 i.e. within the validity of EO period. Hence, the firm had time upto 30.5.2012 to complete the balance export obligation. The justification given by the firm is not convincing to the Committee hence the request is rejected. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP or under PN 22 dated 12.8. 2013..

(**Action: RA Mumbai**. If the party fails to get the case regularized in terms of Para 4.28 of HBP or under PN 22 dated 12.8.2013within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.28. Ref: from Shri G. Raman Kumar, Bangalore
F.No. 01/89/180/20/AM14/PC-2(A)
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for import of used Left Hand Drive International Bucket Truck for the purpose of integrated farming.

The committee considered and granted approval for relaxation of the provisions of Import Licensing Note No. 1 of Chapter 87 of ITC(HS) for import of Left Hand Drive International Bucket Truck for the purpose of integrated farming subject to the condition that it will be kept off the highway and would not ply on public road. The vehicle must not be put for commercial use. The vehicle to be imported should have minimum road worthiness for a period of 5 years from the date of importation.

Case No.29. Ref: M/s Samyu Glass Private Limited.
F.No. 01/92/180/35/AM13/PC-VI
PRC Meeting No. 21/AM14 dated 17.09.2013
Subject: - Request for grant of relaxation to M/s Samyu Glass Private Limited, an export oriented unit from achieving NFE/migrating to EPCG Scheme.

The Committee was kept informed of the content of discussions held between Commerce Secretary and Revenue Secretary on 19.6.2013 that migration from EOU to EPCG scheme with negative NFE can be considered by DGFT in its PRC. The Committee discussed the case in detail and decided to relax the condition of positive NFE requirement for migration from EOU to EPCG. The firm has not been able to maintain the positive NFE due to lack of export demand. The Committee decided that the firm shall meet the following export obligation.

a) Shortfall in the NFE achievement + 15% of such shortfall, for being allowed to migrate to EPCG Scheme.

b) EPCG obligation as per FTP.

The firm would fulfill all other terms and conditions of EPCG authorizations as per the present policy of FTP. There shall be no relaxation in the EPCG terms and conditions. RA shall grant EPCG licence taking into account the depreciation as per para 6.35.3 of Handbook of Procedures.

Case No. 30 Reference received from Norms Committees
F.No.
PRC Meeting No. 21/AM14 dated 17.09.2013

Subject:- PRC condoned delay in filing representation beyond 4 months for consideration by NCs in following cases.

Norms Committee-IV

Cases for considered in April, 2013

S.No.	Name of the firm	Adv. Autho. No. & RLA No.	M.No. & Date	Date of communication	Representation submitted on	Present status

				of earlier decision		
1.	Supreet Chemicals (P) Ltd, Mumbai	1) 0310578185 dated 10.6.2010 03/95/40/193/AM11 2) 0310597667 dated 19.10.2010 03/95/40/553/AM11	1/14 3.4.13 (held on 8.4.2013)	29.4.11	12.9.12	Approved
2.	Kumar Adhesive (P) Ltd,	0210152844 dated 30.12.2010 02/24/40/170/AM11	2/14 10.4.13	17.1.12	11.12.12	Approved
3.	Glasstech Inds. (I Pvt. Ltd,	0310430917 dated 29.5.2007 03/94/40/157/AM08	2/14 10.4.13	10.8.10	4.2.12	Approved
4.	Silver Oak Labs (P) Ltd,	0510199601 dated 15.2.2007 05/24/40/ /AM07	2/14 10.4.13	31.10.07	26.3.13	Approved
5.	- do -	0510225884 dated 21.8.2008 05/24/40/ /AM07	2/14 10.4.13	27.8.08	25.3.13	Approved
6.	Stalwart Creations, Gurgaon	0510202215 dated 9.4.2007 02/24/40/ /AM	3/14 17.4.2013 (held on 22.4.2013)	9.4.07	16.7.12	Approved
7.	Artek Surfin Chemicals Ltd,	0310636595 dated 16.6.2011 03/94/40/0036/AM12	3/14 17.4.2013 (held on 22.4.2013)	8.2.12	14.12.12	Approved
8.	K. Patel Chemo Pharma (P) Ltd,	0310700770 dated 4.7.2012 03/94/40/249/AM13	3/14 17.4.2013 (held on 22.4.2013)	28.9.12	19.4.13	Approved
9.	Godrej Consumer Products Ltd,	0410070786 dated 26.5.2005 04/24/40/53/AM06	4/14 25.4.13 (held on 1.5.2013)	4.1.06	4.9.12	Approved
10.	Indokem Ltd, Mumbai	0310429413 dated 15.5.2007 03/94/40/0001/AM08	4/14 25.4.13 (held on 1.5.2013)	29.8.07	15.5.12	Approved

Norms Committee-IV

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Cases considered in May, 2013

S.No.	Name of the firm	Adv. Autho. No. & RLA No.	M.No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	Silver Oak Labs (P) Ltd,	0510198812 dated 2.2.2007 05/24/40/849/AM07	7/14 15.5.13	9.1.2008	13.3.2013	Approved
2.	- do -	0510185642 dated 3.7.2006 05/24/40/ /AM07	7/14 15.5.13	4.10.2006	9.4.2013	Approved
3.	Silver Oak Labs (P) Ltd,	0510196011 dated 11.12.2006 05/24/40/713/AM07	8/14 22.5.2013	9.1.2008	26.3.2013	Approved
4.	- do -	0510187988 dated 1.8.2006 05/24/40/370/AM07	8/14 22.5.2013	11.7.2007	9.4.2013	Approved
5.	- do -	0510201014 dated 14.3.2007 05/24/40/1001/AM07	8/14 22.5.2013	30.10.2007	29.4.2013	Approved

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Norms Committee-IV

Cases considered in June, 2013

S.No.	Name of the firm	Adv. Autho. No. & RLA No.	M.No. & Date	Date of communication	Representation submitted on	Present status

				of earlier decision		
1.	Silver Oak Labs (P) Ltd,	0510199599 dated 15.2.2007 05/24/40/945/AM07	10/14 5.6.2013	10.10.07	2.5.2013	Approved
2.	- d0 -	0510199291 dated 9.2.2007 05/24/40/936/AM07	10/14 5.6.2013	19.9.2007	8.5.2013	Approved
3.	- do -	0510203158 dated 3.5.2007 05/24/40/90/AM07	11/14 12.6.2013	19.3.2008	30.4.2013	Approved
4.	- do -	0510204728 dated 11.6.2007 05/24/40/201/AM07	11/14 12.6.2013	11.6.2008	1.5.2013	Approved
5.	Calibre Chemicals Ltd,	0310493956 dated 12.11.2008 03/94/40/736/AM09	11/14 12.6.2013	28.2.2009	16.10.2012	Approved
6.	United Phosphorous Ltd,	0310216596 dated 6.8.2003 03/24/40/727/AM04	11/14 12.6.2013	1.3.2004	27.7.2011	Approved
7.	Mihir Chemicals Ins. Ltd,	0310364165 dated 20.1.2006 03/95/40/1234/AM06	11/14 12.6.2013	17.5.2006	27.4.2012	Approved
8.	Silver Oak Labs Ltd,	0510201928 dated 30.3.2007 05/24/40/1046/AM07	12/14 19.6.2013	16.6.2008	17.5.2013	Approved
9.	- do -	0510203159 dated 3.5.2007 05/24/40/078/AM08	12/14 19.6.2013	19.3.2008	17.5.2013	Approved
10	- do -	0510205068 dated 18.6.2007 05/24/40/206/AM08	13/13 26.6.2013	19.3.2008	20.5.2013	Approved
11.	- do -	0510207471 dated 10.8.2007 05/24/40/398/AM08	13/14 26.6.2013	11.6.2008	20.5.2013	Approved
12.	- do -	0510203157 dated 3.5.2007 05/24/40/0081/AM08	13/14 26.6.2013	19.3.2008	17.5.2013	Approved
13.	Hitachi-kk	0210109810 dated 4.3.2008 02/24/40/311/AM08	13/14 26.6.2013	6.7.2009	18.10.2012	Approved
14.	Asahi India Glass Ltd,	0510025378 dated 25.9.2000	13/14 26.6.2013	17.1.2001	30.7.2011	Approved

Norms Committee-IV

Cases considered in July, 2013

S.No.	Name of the firm	Adv. Autho. No. & RLA No.	M.No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	Intergrated Defence Products (P) Ltd,	0610019946 dated 3.11.2010 06/24/40/44/AM11	14/14 3.7.2013	31.3.2011	3.5.2012	Approved
2.	Silver Oak Labs Ltd,	0510211375 dated 1.11.2007 05/24/40/599/AM08	15/14 10.7.2013	11.6.2008	5.6.2013	Approved
3.	- do -	051/212559 dated 26.11.2007 05/24/40/648/AM08	15/14 10.7.2013	18.6.2008	12.6.2013	Approved
4.	Artek Surfin Chemicals Ltd,	0310514626 dated 3.4.2009 03/94/40/1103/AM10 0310515357 dated 13.4.2009 03/94/40/1138/AM09	17/14 24.7.2013	20.5.2009	21.5.2013	Approved
5.	Sarada Starch (P) Ltd,	0310423533 dated 16.3.2007 03/95/40/1367/AM06	17/14 24.7.2013	23.1.2008	10.12.2012	Approved
6.	Silver Oak Labs (P) Ltd,	0510207144 dated 3.8.2007 05/24/40/350/AM08	17/14 24.7.2013	11.6.2008	31.5.2013	Approved
7.	- do -	0510224810 dated 31.7.2008 05/24/40/286/AM09	17/14 24.7.2013	3.6.2009	12.6.2013	Approved
8.	- do -	0510206746 dated 25.7.2007 05/24/40/326/AM08	17/14 24.7.2013	11.6.2008	12.6.2013	Approved
9.	- do -	0510204646 dated 7.6.2007 05/24/40/191/AM08	17/14 24.7.2013	Year 2007	8.5.2013	Approved
10.	Artek Surfin	0310596113 dated	18/14	3.2.1011	11.9.2012	Approved

	Chemical Ltd,	11.10.2010	31.7.2013			
11.	United Phosphorous Ltd,	0310528856 dated 15.7.2009	18/14 31.7.2013	3.9.2009	21.1.2013	Approved
12.	K.V. Fire Chemicals (I) Pvt. Ltd,	0310401152 dated 26.9.2006 03/94/40/482/AM07	18/14 31.7.2013	14.8.2008	14.11.2011	Approved
13.	Devanshi Dyestuff	0310653048 dated 12.9.2011 03/94/40/487/AM12	18/14 31.7.2013	17.2.2012	8.7.2013	Approved
14.	Krishna Antioxidants (P) Ltd,	0310562161 dated 25.2.2010 03/94/40/1022/AM10	18/14 31.7.2013	28.5.2010	2.10.2012	Approved
15.	United Phosphorous Ltd,	0310528658 dated 13.7.2009	18/14 31.7.2013	22.7.2009	21.8.2012	Approved

The meeting ended with a Vote of Thanks to the Chair.

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